

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MATOSHRI LAXMI SUGAR CO-GENERATION INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Matoshri Laxmi Sugar Co-generation Industries Limited
2.	Date of Incorporation of corporate debtor	09.05.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15424PN2008PLC133527
5.	Address of the registered office and principal office (if any) of corporate debtor	Sating Nagar, At- Ruddhewadi, Post Dudhani, Taluk Akkalkot, Solapur - 413220, Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	17.07.2025
7.	Estimated date of closure of insolvency resolution process	13.01.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ram Singh Setia <b>Registration No: IBBI/IPA-001/IPP01189/2018-19/11935</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1004, Tower B, Celestia Spaces, Tokershi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra, 400015 <b>E-mail- setiars@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Finvin Tumaround Restructuring Private Limited Situated At. 605, 6 <sup>th</sup> Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. E-mail- <a href="mailto:cirp.matoshrilaxmisugar@gmail.com">cirp.matoshrilaxmisugar@gmail.com</a>
11.	Last date for submission of claims	31.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Matoshri Laxmi Sugar Co-generation Industries Limited in CP(IB)No.195/MB/2025 on 17.07.2025.

The creditors of Matoshri Laxmi Sugar Co-generation Industries Limited, are hereby called upon to submit their claims with proof on or before 31.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Ram Singh Setia**

**Interim Resolution Professional**

**Reg No. IBBI/IPA-001/IP-P01189/2018-2019/11935**

**Validity for Authorisation of Assignment: 31.12.2025**

**Registered Address:** 1004, Tower B, Celestia Spaces, Tokershi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra, 400015

**Correspondence Address:** Finvin Tumaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

**Reg Email Id:** [setiars@gmail.com](mailto:setiars@gmail.com)

**Process Specific Email Id for correspondence:** [cirp.matoshrilaxmisugar@gmail.com](mailto:cirp.matoshrilaxmisugar@gmail.com)

**Date:** 18.07.2025

**Place:** Mumbai